

Trump says US and Iran have 'sort of' agreed on terms for nuclear deal

DOHA

PRESIDENT Donald Trump said Thursday that the United States and Iran have "sort of" agreed to terms on a nuclear deal, offering a measure of confidence that an accord is coming into sharper focus.

Trump, in an exchange with reporters at a business roundtable in Doha, Qatar, described the talks between American envoy Steve Witkoff and Iranian Foreign Minister Abbas Araghchi as "very serious negotia-

tions" for "long-term peace" and were continuing to progress. Still, throughout his visit with Arab Gulf leaders this week, the president has underscored that military action against Iran's nuclear facilities remains a possibility if the talks derail.

"Iran has sort of agreed to the terms: They're not going to make, I call it, in a friendly way, nuclear dust," Trump said at the business event.



"We're not going to be making any nuclear dust in Iran." Without offering detail, he signaled growing alignment with the terms that he has been seeking.

But a top political, military and nuclear adviser to Iran's supreme leader, Ayatollah Ali Khamenei, told NBC News on Wednesday that Tehran stands ready get rid of its stockpiles of highly enriched uranium that can be weaponised, agree to enrich uranium

only to the lower levels needed for civilian use and allow international inspectors to supervise the process. Ali Shamkhani added that in return, Iran wants an immediate lifting of all economic sanctions. Trump said his demands have been straightforward. "They can't have a nuclear weapon. That's the only thing. It's very simple," Trump said. "It's not like I have to give you 30 pages worth of details. It is only one sentence. They can't have a nuclear weapon."

But Trump on Wednesday sug-

gested he was looking for Tehran to make other concessions as part of a potential agreement.

Iran "must stop sponsoring terror; halt its bloody proxy wars and permanently and verifiably cease pursuit of nuclear weapons," Trump said in remarks at a meeting in Saudi Arabia of leaders from the Gulf Cooperation Council.

Wrapping up his time in Qatar, Trump stopped at a US installation at the center of American involvement in the Middle East and spoke to US troops. AP



United Arab Emirates President Sheikh Mohammed bin Zayed Al Nahyan, right, greets President Donald Trump at Abu Dhabi International Airport | AP

No show by heads of state for peace talks in Istanbul

Zelensky sends delegation after Putin stays away from meeting

ANKARA

UKRAINIAN President Volodymyr Zelensky said Thursday he is sending a team headed by his defense minister to Istanbul for the first direct peace talks with a Russian delegation since the early weeks of Moscow's full-scale invasion in 2022.

Zelensky made the move after Russian President Vladimir Putin stayed away from a face-to-face meeting with him in Turkey that the Ukrainian leader had proposed in a flurry of diplomatic maneuvers last weekend.

Zelensky told a news conference in the Turkish capital Ankara the Russian delegation doesn't include "anyone who actually makes decisions," accusing Moscow of not taking efforts to end the war seriously. But he said that to demonstrate to US President Donald Trump that Ukraine is seeking an end to the conflict he had decided to send officials from Ankara to Istanbul — more than 400 kilometers (almost 300 miles) away — for their first direct talks since March 2022, follow-



Turkish President Recep Tayyip Erdogan shakes hands with Volodymyr Zelensky during a meeting at the Presidential palace in Ankara | AP

ing Russia's full-scale invasion of its neighbor the previous month.

He said the Ukrainian side would be headed by Defense Minister Rustem Umerov and its aim is "to attempt at least the first steps toward de-escalation, the first steps toward ending the war — namely, a ceasefire." Putin's absence punctured hopes of a breakthrough in peace efforts that were given a push in recent months by the Trump administration and Western European leaders amid the intense maneuvering. It also raised the prospect of intensified international sanctions on Russia that have been threatened by the West.

Turkish President Recep Tayyip Erdogan earlier welcomed Zelensky with an honor guard at the presidential palace in Ankara before the two held talks.

"Now, after three years of immense suffering, there is finally a window of opportunity," Turkish Foreign Minister Hakan Fidan said at a NATO meeting taking place separately in Turkey. "The talks ... hopefully may open a new chapter."

US President Donald Trump said Thursday he was not surprised that Russian President Vladimir Putin will be a no-show for anticipated peace talks with Ukraine in Turkey this week. Trump, who had pressed for Putin and Ukrainian President Volodymyr Zelensky to meet in Istanbul, brushed off Putin's apparent decision to not take part in the expected talks.

"I didn't think it was possible for Putin to go if I'm not there," Trump said in an exchange with reporters as he took part in a business roundtable with executives in Doha on the third day of his visit to the Middle East. AFP

Air strikes on Gaza kill over 100 as manhunt unfolds in West Bank

GAZA CITY

Palestinian rescuers reported more than 100 people killed Thursday in Israeli strikes on blockaded Gaza, where a US-backed organisation said it intends to begin distributing aid by the end of the month.

In the occupied West Bank, raids were ongoing and roads blocked after Israel's military chief vowed to find the perpetrators of an attack that killed a pregnant Israeli woman.

Gaza's civil defence agency said the death toll from Israeli bombardment since dawn on Thursday had risen to 103.

Israel blocked all aid from entering Gaza on March 2, before resuming operations on March 18, ending a six-week ceasefire. "Israel's blockade has transcended military tactics to become a tool of extermination", Human Rights Watch (HRW) interim executive director Federico Borello said in a statement Thursday.

Amir Selha, a 43-year-old Palestinian from north Gaza, reported "intense Israeli shelling all night". "Tank shells are



striking around the clock, and the area is packed with people and tents," he said.

The Gaza Humanitarian Foundation, a US-supported NGO, said it would begin distributing humanitarian aid in Gaza this month after talks with Israeli officials. AFP

PUTIN'S ABSENCE STALLS PEACE, SPURS SANCTIONS

Putin's absence punctured hopes of a breakthrough in peace efforts that were given a push in recent months by the Trump administration and Western European leaders. It also raised the prospect of intensified international sanctions on Russia that have been threatened by the West.

Canara Bank
CORRIGENDUM
Please refer the E-Auction Sale Notice dated 13.05.2025 published in this News Paper on 14.05.2025 in the account of M/s. Royale Creations Rep by its proprietor Mr.V.Kashif Mansoor mentioned in S.No.3 for the E-Auction scheduled to be conducted on 31.05.2025, towards the property Bid increase amount please read as Rs.50,000/- for each property instead of Rs.1,00,000/-.
All other terms and conditions of this E-Auction Sale Notice shall remain unchanged.
Authorised Officer
Canara Bank

उत्तर प्रदेश सरकार
सूचना एवं जनसम्पर्क विभाग (कियेटिव/पी.आर.)
संख्या: 120/सू.एज.सं.वि. (क्रि./पी.आर.)-01/2025 लखनऊ: दिनांक 15 मई, 2025
जेम बिड की सूचना
उत्तर प्रदेश सरकार को जनकल्याणकारी योजनाओं, विकास कार्यक्रमों, नीतियों एवं उपलब्धियों के प्रचार-प्रसार से संबंधित सोशल मीडिया कार्य हेतु एजेंसी के चयन से संबंधित जेम बिड सं.-GEM/2025/B/6226907 जेम पोर्टल पर दिनांक 13.05.2025 को अपलोड करायी गयी है। इच्छुक निविदादाता/एजेंसी द्वारा बिड में दिनांक 02.06.2025 अपराह्न 12:00 बजे तक प्रतिभाग किया जा सकता है। जेम बिड दिनांक 02.06.2025 को अपराह्न 12:30 बजे समिति के समक्ष निविदादाताओं की उपस्थिति/अनुपस्थिति में खोली जायेगी।
विस्तृत विवरण जेम पोर्टल <https://gem.gov.in> पर उपलब्ध है।
(विशाल सिंह)
सूचना निदेशक
RO.No-233780 Date: 15.05.25
Website : www.apgov.nic.in

GOVT. OF ODISHA
OFFICE OF THE ENGINEER-IN-CHIEF, WATER RESOURCES ODISHA, BHUBANESWAR
A-
e/ Procurement Notice No. GE MKS 02 OF 2025-26
1. Name of the work: Concrete Lining to Cope Branch Canal from RD 00 km to 4.175 km
2. Amount put to Tender : Rs.16,14,41,706.00
3. Bid Document Cost : Rs.10,000.00 (online)
4. E.M.D : Rs.16,14,500.00
5. Class of Contractor : "A" & "Special" Class
6. Period of Completion : 24 calendar months
7. Other details are as follows.
Procurement Officer Bid Identification No. Availability of Tender On-line for bidding Date of Opening of Technical Bid (Cover-I)
Chief Engineer & Basin Manager, Mahanadi Kathajodi System, Bhubaneswar CEMKS PRD 02 of 2025-26 16.05.2025 10.00 Hrs 31.05.2025 17.00 Hrs 02.06.2025 11.00 Hrs
8. e-mail id: celmbbsr@yahoo.co.in
Further detail conditions can be seen from the Govt. website www.tendersodisha.gov.in. The Corrigendum/ cancellation of Tender, if any, will be uploaded and can be seen from the above website only.
Sd/-Chief Engineer & Basin Manager
Mahanadi Kathajodi System, Bhubaneswar
OIPR-32252/11/0006/2526

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s Pommys Garments (India) Limited

RELEVANT PARTICULARS	
1 Name of the Corporate Debtor	Pommys Garments (India) Limited
2 Date of Incorporation of Corporate Debtor	03/12/2009
3 Authority under which corporate debtor is incorporated/ registered	Registrar of Companies - Chennai
4 Corporate Identity No / Limited Liability Identification No. of Corporate Debtor	U18101TN2009PLC073775
5 Address of the registered office and principal office (if any) of Corporate debtor	5/13-B, Pommys Nagar, Seithur Road, Dhalavalapuram, Virudhunagar - 626 188
6 Insolvency commencement date in respect of corporate debtor	13.5.2025 - As per NCLT order dt 2.5.2025 in CP(IB)/136 CHE / 2024 (The date of receipt of email from registrar NCLT - Chennai Bench II)
7 Estimated date of closure of insolvency resolution process	10.11.2025 (180 days from the receipt of email of the order)
8 Name and registration number of the insolvency professional acting as interim resolution professional	M. Ramaswamy FCA., (IBBI/PA001/IP01432/2018-2019/12238)
9 Address and e-mail of the interim resolution professional, as registered with the Board	Ramaswamy and Associates 320 Sri Muthu Plaza, 2nd Floor, Above Dhanlaxmi Bank, Avinashi Road, Tiruppur - 641 602 Email: ramsattirupur@gmail.com
10 Address and e-mail to be used for correspondence with the interim resolution professional	Ramaswamy and Associates 320 Sri Muthu Plaza, 2nd Floor, Above Dhanlaxmi Bank, Avinashi Road, Tiruppur - 641 602. Ph: 98433 30765 Email: ramsattirupur@gmail.com
11 Last date for submission of claims	27/5/2025
12 Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not identified as on date
13 Names of Insolvency Professionals identified to act as Authorised representative of creditors in a class (Three names for each class)	Not identified as on date.
14 Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Ramaswamy and Associates 320 Sri Muthu Plaza, 2nd Floor, Above Dhanlaxmi Bank, Avinashi Road, Tiruppur - 641 602

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. Pommys Garment (India) Limited vide order no. CP(IB)/136CHE/2024 on 2.5.2025.
The creditors of M/s. Pommys Garments (India) Limited, are hereby called upon to submit their claims with proof on or before 27th May 2025 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall penalities.
Date: 14/05/2025
Place: Tiruppur, Tamilnadu
M. Ramaswamy FCA.,
Interim resolution Professional

Indian Bank, Dindigul branch
APPENDIX - IV (Rule - 8 (1))
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas The undersigned being the Authorised Officer of the erstwhile Allahabad Bank presently Indian Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 06/02/2025 calling upon 1. M/s Sai Velan Pharma, Sole Prop: Mr.R.Ramasathappan, S/o S.Ramanathan, H1, H2/57 R M Colony Main Road, Dindigul-624001 (The Borrower), 2. Mr R.Ramasathappan, S/o S.Ramanathan, H1, H2/57 R M Colony Main Road, Dindigul-624001. (Mortgagor/Proprietor), 3. Mrs.S.Alagammal, C/O Mr R.Ramasathappan, H1, H2/57 R M Colony Main Road, Dindigul-624001. (Guarantor/ Mortgagor) of our Dindigul branch to repay the amount mentioned in the notice being due as on 06/02/2025 amounts to Rs 20,79,401/- for OCC and Rs 39,529/- for GECLS Term Loan (Total Rs 21,18,930/- (Rupees Twenty One Lakh Eighteen Thousand Nine Hundred and Thirty Only) and interest charges, expenses thereon within 60 days from the date of receipt of the said demand notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said act read with rule 8 and 9 of the said rules on this 13th day of May 2025.
The borrower in particular and public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs 21,64,686/- for OCC and Rs 40,557/- for GECLS Term loan (Total Rs 22,05,243/- (Rupees Twenty Two Lakhs Sixty Four Thousand Six Hundred and Eighty Six Only) as on 12.05.2025 and interest, Charges and Expenses thereon.
DESCRIPTION OF THE IMMOVABLE PROPERTIES:
Mortgaged Assets: Patta No 41, site No 295, Anbu Nagar, Chettipalayam Village Town Panchayat, Coimbatore South Taluk (Now Madhukkarai taluk), Kinathukadavu Sub-Registration District, Coimbatore registration District, Coimbatore District 641201. S.F.No 851/2B part, As per Sub-division S.F.No.851/56A1A1. As per Sub-division S.F.No. 851/56A1A1 measuring East West 30 feet on both sides, North South 40 feet on both sides, in all measuring 1200sq.ft. Boundary :- South-23 feet wide East West layout Road, North- Site No 292, West-Site No 296, East - Site No 294.
Date: 13.05.2025
Place : Dindigul
AUTHORISED OFFICER
INDIAN BANK, Dindigul Branch

PUBLIC CAUTION NOTICE
REF: PROPOSED AUCTION SALE OF IMMOVABLE PROPERTY VIDE PUBLIC E-AUCTION CUM SALE NOTICE DATED 10TH MAY 2025
All the piece and parcel of Land and Building structures standing at survey numbers 308/1, 2, 3, 4, 5, 6, 309/1, 2A, 2B, 3A, 4, 5, 310, 311/4, 5, 6, 7, 315/2, 3A, 38, 316/1A, IB, 2, 3, 317/4A, 48, 5, 276/3C at Nilakkottai - Anaipatti Road, Musuvanoothu Village, Nilakkottai Taluka, Dindigul District, Tamil Nadu admeasuring 61.45 acres or thereabouts.
TAKE NOTICE on behalf of my client, M/s Sri Anjaneya Traders, a sole proprietorship firm through its proprietor, Mr. Raja Mani, having permanent address at No. 5, Aruna Nagar, Annai Nagar, Nilakkottai (P.O.), Dindigul District, Tamil Nadu State- 624208, that a Commercial Suit of the description given herein below is pending before the Hon'ble Bombay City Civil Court at Mazgaon, Bombay in respect of the immovable property mentioned hereinabove.
Please take further notice that the Hon'ble Bombay High Court vide its order dated 04th April 2025 passed in Commercial Appeal from Order No. 5 of 2025 with Interim Application Stamp No. 12038 of 2025 emanating from suit of the description given in the Schedule hereto annexed concerning abovementioned subject immovable property, was pleased to observe the following at para 11 of the order dated 04 April 2025 in Commercial Appeal from Order No. 5 of 2025 with Interim Application Stamp No. 12038 of 2025:
"11. Needless to state that any action taken by the appellant-bank for sale of the property in question shall be subject to the outcome of the civil suit...."
In the above circumstances, my client hereby informs and cautions the public and prospective bidders at large that any transaction/ agreement/ transfer/ assignment/ understanding of whatsoever nature entered into with State Industrial & Investment Corporation of Maharashtra Limited ("SICOM Ltd.") and/or any of its authorized representatives in respect of scheduled property pursuant to Public E-Auction cum Sale Notice dated 10th May 2025 published in the National English Newspaper New Indian Express on 10th May 2025 and the Tamil Regional Newspaper Dinamani also on 10th May 2025, shall be subject to the outcome of suit of the description given herein below and the same shall be at the risk of the prospective bidders which please note.
Description of Suit proceeding pending in respect of subject immovable property:
Commercial Suit No. 1482 of 2024 pending before the Hon'ble Bombay City Civil Court at Mazgaon, Bombay filed by M/s Sri Anjaneya Traders on 5th September 2024, being the Plaintiff in the suit for seeking reliefs of declaration and specific performance in respect of subject immovable property against Defendants being the State Industrial & Investment Corporation of Maharashtra Limited ("SICOM Ltd."), its Assistant General Manager, Canara Bank and State Bank of India.
Mr. RAJ DANIT Advocate, Mumbai
S. RAJANGAM, M.A., M.L., M.B.A.,
Advocate/Notary Public, Dindigul.
Date: 15.05.2025
Place: Mumbai

